

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 1**

ITEM No 140  
CP/19(AHM)2021  
Mis.A/10(AHM)2021

**Order under Section 241-242 Co.Act,2013**

**IN THE MATTER OF:**

Rahul Vijaybhai Kansara & Ors  
V/s  
Naran Lala Pvt Ltd & Ors

.....Applicant

.....Respondent

**Order delivered on ..17/08/2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENTS:**

For the Applicant : Advocate, Ms. Natasha D Shah.  
For the Respondent : Advocate, Mr. Suriyanarayanan Iyer.

**ORDER**

The learned counsel for the Petitioner appeared physically. The learned counsel for the Respondent appeared virtually.

Since, complex facts are involved, we direct both of them to appear physically so that the matter can be heard.

The matter stands adjourned to 31.08.2021

(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

(MADAN B GOSAVI)  
MEMBER (JUDICIAL)